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Title: Introduction of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2008. (Amendment of Section 2 and 6)

SHRI ANANT KUMAR HEGDE (CANARA): Sir, I beg to move for leave to introduce a Bill to amend the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forests Rights) Act, 2006.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006."

The motion was adopted

SHRI ANANT KUMAR HEGDE (CANARA): Sir, I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 25.04.08.

MR. CHAIRMAN: [\[a53\]](#) Now, we will pass on to the next item. We have received a late notice from Dr. Sebastian Paul. Now, on the basis of this notice, you can mention a word about it. You have given a late notice, but I will allow you.

DR. SEBASTIAN PAUL (ERNAKULAM): Sir, in Item No. 32 Shri C.K. Chandrappan has introduced a Bill, to provide for the establishment of a permanent Bench of the High Court of Kerala at Thiruvananthapuram). ...(*Interruptions*)

MR. CHAIRMAN: You can mention only one word.

DR. SEBASTIAN PAUL (ERNAKULAM): Sir, I am challenging the legislative competence of that Bill on the ground of Article 247 and other relevant provisions of the Constitution. [\[a54\]](#)

MR. CHAIRMAN (SHRI VARKALA RADHAKRISHNAN): The Bill has already been introduced. Nothing will happen. Your opposition is there. The Bill is in order. Since the Bill has already been introduced, no further objection is entertained.